

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 88/2013 - Customs (N.T.)

New Delhi, dated the 26th August, 2013

G.S.R..... (E). - In exercise of the powers conferred by clause (aa) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Government, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 12/97-Customs (N.T.), dated the 2nd April, 1997, published in the Gazette of India, *vide* number G.S.R. 193(E), dated the 2nd April, 1997, namely:-

In the said notification, in the Table, against serial number (5) relating to the State of Haryana, after item (vi) in column (3), and the corresponding entry relating thereto in column (4) the following shall be inserted namely: -

(3)	(4)
"(vii) Village-Panchi Gujaram - District Sonapat	Unloading of imported goods and loading of export goods."

[F.No.434/22/2011-Cus.IV]

(M.V.Vasudevan)

Under Secretary to the Government of India

Note: The principal notification No. 12/97-Customs (N.T.), dated the 2nd April, 1997 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 193(E), dated the 2nd April, 1997 and was last amended by notification No. 79/2013-Customs (N.T.), dated the 24th July, 2013, *vide* number G.S.R 503 (E), dated the 24th July, 2013.